

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Record of Proceedings

Petition No. 129/MP/2012

Subject: Approval under Central Electricity Regulatory Commission Grant of Regulatory Approval for execution of Inter-State Transmission (Grant of Transmission Scheme to Central Transmission utility) Regulations, 2010 read with Central Electricity Regulatory Commission Grant of Electricity Regulatory Commission (Grant of Connectivity, Long Term and Medium Term Open Access to Inter-State transmission system and related matters), Regulations, 2009 for grant of Regulatory Approval for execution of Unified Real time Dynamic State Measurements (URTDSM) Scheme.

Date of hearing: 10.7.2012

Coram: Dr. Pramod Deo, Chairperson
Shri S. Jayaraman, Member
Shri V.S. Verma, Member
Shri M. Deena Dayalan, Member

Petitioner: Power Grid Corporation of India Ltd., Gurgaon

Respondent: Bihar State Electricity Board and 52 other State Transmission Utility

Parties Present: Shri Y.K. Sehgal, PGCIL
Shri Rakesh Prasad, PGCIL
Shri Kashish Bhambhan, PGCIL
Shri V.K. Agrawal, PGCIL
M/s Sunita Chohan, PGCIL
Shri R.B. Sharma, Advocate , BRPL

The petitioner, Power Grid Corporation of India has filed this petition for grant of regulatory approval for the Unified Real Time Dynamic State Measurements (URTDSM) (hereinafter referred to as the 'proposed scheme').

2. In response to Commission's query as to whether the proposed scheme was discussed in Regional Power Committees, the representative of the petitioner submitted that the proposed scheme was discussed in special joint

meeting of Regional Standing Committee on Power System planning of all regions and in the said meeting, Member Secretaries of all RPCs were also present. He further submitted that copy of the petition was served to all Members of RPCs and none has opposed the proposed scheme.

3. Learned counsel for the BSES Rajdhani Power Limited submitted that the estimated cost of the proposed scheme is ₹ 500 crore and the estimated impact on tariff for next five years is about ₹ 147 crore per year. He further submitted that the existing system operates at more than 99% availability of the transmission network and the petitioner should clarify whether the system proposed is capable of improving performance level further. Learned counsel submitted that the proposed scheme should be first discussed with all stakeholders.

4. CEO, POSOCO submitted a copy of the report on the "Synchrophasors Initiatives in India" on the experience of pilot projects and insight gained into operation of power system. He submitted that the report is being shared with all utilities. The report emphasizes that this important scheme needs to be implemented urgently. He further submitted that in the recent WRPC meeting, the said report was discussed and agreed.

5. The Commission clarified that as per the Central Electricity Regulatory Commission (Grant of Regulatory Approval for execution of Inter-State Transmission Scheme to Central Transmission Utility) Regulations, 2010, consultation with beneficiaries is required. The Commission directed the petitioner to approach the Commission for approval of the proposed scheme after discussion in the RPCs.

By order of the Commission

**Sd/-
(T. Rout)
Joint Chief (Law)**